

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30714/2014

STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

SHANTI DEVI & ORS.

Respondent(s)

(and IA No.129565/2017-I/A FOR BRINGING ON RECORD THE LEGAL REP. OF DECREASED RESPONDENT. and IA No.129566/2017-I/A FOR C/D IN FILLING AN I/A I/A FOR BRINGING ON RECORD THE LEGAL REP. OF DECREASED RESPONDENT.)

Date : 05-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
[IN CHAMBER]

For Petitioner(s)

Mr. Ravi Prakash Mehrotra, AOR

For Respondent(s)

Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to the learned counsel for the petitioners to comply with the office report dated 12th May, 2017, failing which the special leave petition shall stand dismissed, as against the unserved respondent, without further reference to the Court.

(SUKHBIR PAUL KAUR)
AR CUM PS

(MADHU NARULA)
BRANCH OFFICER